

Subject	Pacnet's comments on TRAI consultation Paper on Estimation of AFC and CLC at CLS dated 19th October, 2012
From	Ashwini Ramnath <ashwini.ramnath@pacnet.com>
Date	Tuesday, November 6, 2012 6:41 pm
To	"fn@tra.gov.in" <fn@tra.gov.in> , "rkgtra@gmail.com" <rkgtra@gmail.com>

Dear Sir,

At the outset, Pacific Internet India Pvt Ltd (Pacnet) would like to thank the Hon'ble Authority for issuing the amendment on the International Telecommunication Access to Essential Facilities at Cable Landing Stations (Amendment) Regulations, 2012 and also for inviting response to the consultation paper on Estimation of Access Facilitation Charges and Co - location Charges at Cable Landing Stations.

We believe that it is a welcome step taken by TRAI and we fully support it.

We would like to submit that our industry association , Association of Competitive Telecom Operators (ACTO) , of which we are also a member, has already submitted its response to the above consultation paper and we are in full agreement with the response submitted by them.

We trust that the Hon'ble Authority will favourably consider our submissions while finalizing and determining the AFC and CLC charges.

Thanking you,

Ashwini Ramnath,

Head of Regulatory, India.

Pacific Internet India Pvt. Ltd.